

In the Central Administrative Tribunal  
Bangalore Bench  
Bangalore

Application No.... CP 43/94 of 199

**ORDER SHEET (contd)**

Sri G. M. Rangamath & 10, others v/s Sri K. Padmamabaih, Secy, M/o Home Affairs  
New Delhi,

Date	Office Notes	Orders of Tribunal
		<p><u>PKSVC/TVRMA</u> 22.12.1994</p> <p><u>Orders on M.A. No. 568/94</u></p> <p>1. We have heard the learned counsel and we make the following:</p> <p>It appears that the Department is trying to make a mountain out of a molehill. What has happened in this case is on an earlier occasion while upholding the retrenchment of some employees of the Census Department for paucity of work, we said that Government may take into consideration the plight of the applicants and then if there is any opening in the Central or State Governments, they may as far as possible ensure absorption of such employees in any position available in the Central Government or Central Government controlled institutions or State Government. If the State Government is willing to employ these people, the Census Department could even make a recommendation for absorption of the applicants. The Department had then told us that they had opened up a rehabilitation centre for finding</p>



Date	Office Notes	Orders of Tribunal
		<p>alternative jobs and in that connection we had said that wide publicity be given by the Department regarding the functioning of the rehabilitation centre. We are now told that the Department proposes to issue such a notification, a draft of which has been produced before us today. All we wish to say is that we have not given any mandatory direction to the Department to provide jobs to all these applicants either with them or with the State Government. All we had suggested was that as far as possible, the Government should help these people by finding placement for them in any appropriate position in the Central Govt. or State Govt. It was not our intention to make a mandatory order directing them to provide jobs for retrenched people but the direction given was not in any a mandatory or an obligatory fiat. All that we wanted was that the Department to make a sympathetic view of the retrenched employees and help them to get jobs. Jobs could be found in the Central Govt. or in any of the Central Govt. institutions or jobs could be found in the State Government if the State Government was willing to offer placement to the people recommended</p> <p style="text-align: center;">1</p>

In the Central Administrative Tribunal  
Bangalore Bench  
Bangalore

Application No....CP. 43/94.....of 199

ORDER SHEET (contd)

Date	Office Notes	Orders of Tribunal
		<p>recommended by the Census Department. We see no reason why we should modify such an order made either in the O.A. or while disposing of the contempt petition which appears to be the immediate provocation for this application. With these observations, this application stands disposed of.</p> <p style="text-align: center;"><i>Sd-</i></p> <p style="text-align: center;">MEMBER [A]</p> <p style="text-align: right;"><i>Sd-</i></p> <p style="text-align: right;">VICE-CHAIRMAN</p> <p style="text-align: center;"><b>TRUE COPY</b></p> <p style="text-align: center;"><i>Boomers</i> Section Officer Central Administrative Tribunal Bangalore Bench Bangalore</p> <p style="text-align: right;"><i>9/195</i></p>



CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Dated: 5 JAN 1995

Miscellaneous APPLICATION NO: 568 of 1994 in Contempt Petition

No.43 of 1994 in O.A.NO.318/1992.

APPLICANTS:-

Sri.G.M.Ranganath and ten Others.  
V/S.

RESPONDENTS:- Sri.K.Padmanabaiah,Secretary,M/o.Home Affairs,  
New Delhi and Others.,

T.

1. Sri.M.Vasudeva Rao,Addl.Central Govt.Stng.Counsel,  
High Court Bldg,Bangalore-560 001.
2. Sri.S.Ranganatha Jois,Advocate,  
No.36,Shankara Park,'Vagdevi',  
Shankarapuram,Bangalore-560 004.

Subject:- Forwarding of copies of the Order passed by the  
Central Administrative Tribunal,Bangalore.

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Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above  
mentioned application(s) on 22nd December,1994.

Issued on  
05/01/95

  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Contempt Petition No.43 of 94 in

Dated:- 26 SEP 1994

APPLICATION NUMBER:

318 of 1992.

APPLICANTS:

RESPONDENTS:

Sri.G.M.Ranganath and Ten Others v/s. Sri.K.Padmanabiah, Secretary,  
To. M/o.Home Affairs,NDelhi & Other.

1. Sri.S.Ranganatha Jois, Advocate,  
No.36, 'Vagdevi'Shankara park,  
Shankarapuram, Bangalore-560 004.
- 2- Sri.M.Vasudeva Rao, Addl.Central  
Govt.Stng.Counsel,High Court Bldg,  
Bangalore-560 001.

Subject:- Forwarding of copies of the Orders passed by the  
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above  
mentioned application(s) on 13th September, 1994.

\*Issued on  
26/9/94

7/2/94  
S. Shashikumar  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

CONTEMPT APPLICATION No.43/94 IN O.A. No.318/1992

TUESDAY, THIS THE 13TH DAY OF SEPTEMBER, 1994

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI T.V. RAMANAN .. MEMBER (A)

1. G.M. Ranganath,  
S/o late Mallegowda,  
Aged 30 years,  
Residing at Gulagangihalli,  
Shravapur Post,  
Holenarsipura Taluk.
2. H. Kumaraswamy,  
S/o Hanumegowda,  
Aged 37 years,  
Near Raghavendraswamy Mutt,  
Ravindranagara, Hassan.
3. D.N. Anjana Devi,  
W/o H.V. Kumar,  
Aged 35 years,  
Ravindranagara,  
Near Santhosa Nilaya,  
Hassan.
4. G. Basavaraju,  
S/o Nagegowda,  
Paduvalahippe,  
Marahowdanahalli Post,  
Holenarasipura Post.
5. H.Y. Chandrashekara,  
S/o Vaikuntaiah,  
Aged 38 years,  
Dr. Ambedkarnagara,  
Holenarasipura.
6. D. Subramanya,  
S/o R. Dasappa,  
Aged 36 years,  
No.56, Nale Bidi Kote,  
Holenarasipura.
7. L. Chandrashekara,  
S/o Lalithamma,  
Aged 40 years,  
K.H.B. Kuvempunagar,  
Hassan.
8. D.R. Suresh,  
S/o D.M. Raju,  
Aged 27 years,  
No.545/19, Silver Jubilee Park Road,  
K.R. Puram, Hassan.

... Petitioners

Contd. ...2..



9. B.D. Jagadeesh,  
S/o D.T. Dasappa,  
Aged about 40 years,  
R/o Kodipet, Kodagu - 571 231.

10. M.N. Krishne Gowda,  
S/o Ninge Gowda,  
Aged about 37 years,  
R/o Madaguddanahalli,  
M.M. Shivara Post, Begur Hobli,  
Channarayapatna Taluk, Hassan Dist.

11. N.C. Warad,  
S/o Channabasappa,  
Aged about 38 years,  
C/o Kudalasangama Education Society,  
Opp. K.S.R.T.C. Depot No.2,  
Vidyanagar, Gulbarga - 585 103.

... Petitioners

(By Advocate Shri S. Ranganath Jois)

Vs.

1. Shri K. Padmanabaiyah,  
Secretary,  
Ministry of Home Affairs,  
Government of India,  
New Delhi.

2. Shri S. Rajendran,  
Director of Census Operations in Karnataka,  
21/1, Mission Road, Bangalore - 560 027.

3. Sri Adoni Syed Saleem,  
Deputy Director of Census Operations,  
Regional Tabulation Office,  
'Lakshmi Mansion', Shankar Mutt Road,  
Hassan.

4. Shri K.R. Narayan,  
Deputy Director of Census Operations in Karnataka,  
21/1, Mission Road, Bangalore - 560 027. ... Respondents

(By Advocate Shri M. Vasudeva Rao,  
Central Govt. Addl. Stg. Counsel)

D R O P P E R

Shri Justice P.K. Shyamsundar, Vice Chairman :

We have heard Shri Ranganatha Jois for the contempt Petitioners. We do not think there is any case for taking action against the respondents on the ground of having committed contempt of our orders. We find that sincere efforts have been made by the respondents to ensure rehabilitation of the applicants who are all

retrenched employees of the Census Department. The Government cannot do anything more than that which intends in fitting them up in any Government organisations/institutions whenever and wherever suitable vacancies arise. We are sure they would act in terms of the undertaking given by them to the Tribunal. We do sympathise with the applicants who have remained without jobs and their situation seriously affected. All that we can do now is express a hope that in the near future, their prospects of securing gainful employment with the Govt. will materialise and that is our earnest hope. We also direct the applicants, if they so desire, to enlist themselves with the local rehabilitation units opened by the Govt. of India so that they could get their names processed for employment as quickly as possible. The learned counsel for the applicants says that his clients are not even aware of the opening of rehabilitation centre in Bangalore. If that is so, we direct the Joint Director of Census Operations in Karnataka to notify through the media of the fact that they have opened a rehabilitation centre at Bangalore with a view to enable the implementation of the direction of the Tribunal for taking appropriate steps to ensure that the applicants are assured of some place in any department or any organisation in Govt. or elsewhere. This notification to be issued shall be widely circulated in the media within two months from the date of this order. One copy of the said notification may be filed in the case file.

With these observations, we drop the contempt proceedings and also dispose off this contempt petition as aforesaid.

TRUE COPY

*T. V. Ramanan*  
26/9  
Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore PSP.

Sd/-  
( T.V. RAMANAN )  
MEMBER (A)

Sd/-  
( P.K. SHYAMSUNDAR )  
VICE CHAIRMAN